NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 40/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017

NAME OF THE PARTIES: M/s. Laxyo Energy Limited

V/s.

M/s. Chinar Shipping and Infrastructure (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. M.S. BHARDWAJ Advicates
Shui V. & Verma for Referdant

2. NAVNEET WAZALWAR ADVOCATES
ABRAY WADAWA

PETITIONER*

<u>Common Order</u> <u>TCP No. 27/397-398 /NCLT/MB/MAH/2015</u> <u>TCP No. 40/397-398/NCLT/MB/MAH/2015</u>

At request of the parties, list this matter for hearing on 21.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)